

File No.14014/01/2019/CFT  
Government of India  
Ministry of Home Affairs  
(CFT Cell/CTCR Division)

North Block, New Delhi,  
Dated: the 29<sup>th</sup> August, 2023.

CORRIGENDUM

**Subject: - Procedure for implementation of Section 51A of the Unlawful Activities (Prevention) Act, 1967 – modification - regarding.**

The Order of even number dated 2<sup>nd</sup> February 2021, as amended vide Corrigendum No. 14014/01/2019/CFT-83 dated 15<sup>th</sup> March, 2023, is further modified to the following extent:

(i) Para 7 of the MHA's order dated 02.02.2021 may now be read as "Regarding the **real-estate agents, dealers of precious metals/stones (DPMS), other Designated Non-Financial Businesses and Professions (DNFBPs) and any other person**" instead of "Regarding the real-estate agents, dealers of precious metals/stones (DPMS) and other Designated Non-Financial Businesses and Professions (DNFBPs)"

(ii) Below Para 7 (i) of the MHA's Order dated 02.02.2021, following para is inserted:

"7(i)(a) The DNFBPs are required to ensure that if any designated individual/entity approaches them for a transaction or relationship or attempts to undertake such transactions, the dealer should not carry out such transactions and, without delay, inform the UAPA Nodal officer of the State/UT with details of the funds/assets held and the details of the transaction, who in turn would follow the same procedure as in para 6.2 to 6.6 above. Further, if the dealers hold any assets or funds of the designated individual/entity, either directly or indirectly, they shall freeze the same without delay and inform the UAPA Nodal officer of the State/UT."

(iii) Below Para 7 (viii) of the MHA's Order dated 02.02.2021, following para is inserted:

"7(ix) Any person, either directly or indirectly, holding any funds or other assets of designated individuals or entities, shall, without delay and without prior notice, cause to freeze any transaction in relation to such funds or assets, by immediately informing the nearest Police Station, which shall, in turn, inform the concerned UAPA Nodal Officer of the State/UT along with details of the funds/assets held. The concerned UAPA Nodal Officer of the State/ UT, would follow the same procedure as in para 6.2 to 6.6 above .

2. This is for information and necessary action by all concerned Departments/ Agencies.



(Dharmender Kumar)  
Deputy Secretary to the Government of India

To,

1. Governor, Reserve Bank of India, Mumbai.
2. Chairman, Securities & Exchange Board of India, Mumbai.
3. Chairman, Insurance Regulatory and Development Authority, Hyderabad.
4. Foreign Secretary, Ministry of External Affairs, New Delhi.
5. Finance Secretary, Ministry of Finance, New Delhi.
6. Revenue Secretary, Department of Revenue, Ministry of Finance, New Delhi.
7. Secretary, Ministry of Corporate Affairs, New Delhi.
8. Secretary, Department of Post, New Delhi.
9. Chairman, Central Board of Indirect Taxes & Customs, New Delhi.
10. Director, Intelligence Bureau, New Delhi.
11. Director General, National Investigation Agency, New Delhi.
12. Chairperson, Pension Fund Regulatory and Development Authority B-14/A, Chatrapati Shivaji Bhawan, Qutub Institutional Area, Katwaria Sarai New Delhi-110016.
13. The Chairperson, IFSCA, 2<sup>nd</sup>& 3<sup>rd</sup> Floor, PRAGYA Tower, Block 15, Zone 1, Road 1C, GIFT SEZ, GIFT City, Gandhinagar, Gujarat – 382 355.
14. Director (FIU-IND), New Delhi.
15. Additional Secretary, Department of Financial Services, Ministry of Finance, New Delhi.
16. Chief Secretaries of all States/Union Territories.
17. Principal Secretary (Home)/Secretary (Home) of all States/ Union Territories.
18. Directors General of Police of all States & Union Territories.
19. Commissioner of Police, Delhi, New Delhi.
20. Joint Secretary (Foreigners), Ministry of Home Affairs, New Delhi.
21. Joint Secretary (Capital Markets), Department of Economic Affairs, Ministry of Finance, New Delhi.
22. Joint Secretary (Revenue), Department of Revenue, Ministry of Finance, New Delhi.

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